THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, you have the mover of the Calling Attention wanting to speak. ... (Interruptions)... I request all of you to go back to your seats. ... (Interruptions)... We can have a discussion. ... (Interruptions)...

SHRI RAGHAV CHADHA (Punjab): Sir, I have a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We cannot have a point of order when the House is not in order. ...(Interruptions)... This is the ruling given by the hon. Chairman. ...(Interruptions)... If the House is in order, we can have a point of order. ...(Interruptions)... Please go back to your seats so that Dr. Fauzia Khan can start the Calling Attention motion. ...(Interruptions)... The House stands adjourned till 4.00 p.m.

The House then adjourned at eight minutes past three of the clock.

The House reassembled at four of the clock, [THE VICE-CHAIRMAN (DR. SASMIT PATRA) in the Chair]

#### GOVERNMENT BILL

# \*The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will start the discussion on the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022. ... (Interruptions)... The first speaker is Shri Shaktisinh Gohil. ... (Interruptions)... Shaktisinh Gohilj... (Interruptions)... Shri Bikash Ranjan Bhattacharyya... (Interruptions)... Shri Vaiko... (Interruptions)... Vaikoji - absent. ... (Interruptions)... Dr. Fauzia Khan... (Interruptions)... Dr. Fauzia Khan; does not want to speak. ... (Interruptions)... Shri Ramji - not present... (Interruptions)... Shri G.V.L. Narasimha Rao, please start. ... (Interruptions)...

<sup>\*</sup> Further consideration continued on a motion moved on the 19<sup>th</sup> of July, 2022.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, thank you for the opportunity to speak on this important Bill. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): G.V.L. Narasimha Raoji, please commence. ... (Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Thank you, Sir, for the opportunity to speak on this important Bill relating to the weapons of mass destruction. ...(Interruptions)... The weapons of mass destruction include anything that is capable of inflicting mass casualties and destroying and rendering...(Interruptions)....high-value assets as useless. ...(Interruptions)... In the hands of State actors as well as non-State actors, weapons of mass destruction can cause a much greater scale of damage than any conventional weapon can cause. ...(Interruptions)...

As per international obligations...(Interruptions)... This is an Amendment Bill to the Act of Parliament that was passed in 2005, that is, the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005. ...(Interruptions)... We are seeking to amend this Act through this Bill. What is this Amendment all about? ... (Interruptions)... I would like to broadly mention why this Amendment is necessary. ... (Interruptions)... The 2005 Act did not have any provisions criminalising financing of activities related to weapons of mass destruction. Therefore, in this particular Act of 2005, we are seeking to insert a new provision as 12A, which will appear after Section 12 in the Act. ... (Interruptions)... Section 12 in the original Act related to prohibition on brokering. Section 8 of the previous Act related to prohibition on weapons of mass destruction. Section 10 related to prohibition as regards intimidating acts. ... (Interruptions)... Section 11 related to prohibition of export. And, Section 12 referred to prohibition on brokering. But, prohibition on financing activities relating to financing of weapons of mass destruction was not there. That provision did not exist. ... (Interruptions)... But, in the light of U.N. Security Council Resolutions, ... (Interruptions) ... There was a UN Security Council Resolution 1540. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I request hon. Members to please go back to their seats. ... (Interruptions)... I request hon. Members to please go back to their seats. ... (Interruptions)...

SHRI G.V.L. NARASIMHA RAO: The 2005 Act, as I mentioned, did not have provision for dealing with financing of terror activities. I would like to read the text of

new Clause 12A, which is proposed to be inserted in the Act. It reads, "No person shall finance any activity which is prohibited under this Act, or under the United Nations Security Council Act, 1947 or any other relevant Act for the time being in force, or by an order issued under any such Act, in relation to weapons of mass destruction and their delivery systems." Sir, it has become necessary because the Financial Action Task Force requires new safeguards to be introduced in the Acts for being able to control financing of mass destruction activities in our territory.

Further, Sir, the insertion of new Clause 12A (2) gives the Government the power to freeze, seize or attach funds or other financial assets or economic resources. ...(Interruptions)... Sir, I think, the Members of the Opposition must understand the significance of this legislation. ...(Interruptions)... This is a very important legislation to control financing to weapons of mass destruction and terror activities. ...(Interruptions)... It is highly unbecoming of some Members to disturb such an important discussion in this House. This discussion was supposed to have happened last Thursday. ...(Interruptions)...

SHRI RAGHAV CHADHA (Punjab): Sir, I have a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): When the House is not in order, point of order cannot be taken up. *...(Interruptions)...* This is the ruling of the Chair when the House is not in order, point of order cannot be taken up. *...(Interruptions)...* 

SHRI G.V.L. NARASIMHA RAO: This was only delayed to allow the Members of the Opposition to participate in this debate. *...(Interruptions)...* But the manner in which the Opposition is disturbing the discussion is extremely disturbing. *...(Interruptions)...* 

Sir, this amendment also allows the Government to freeze, seize or attach funds, owned or controlled, wholly or jointly, directly or indirectly, by persons who are accused of funding or financing activities relating to weapons of mass destruction. ...(Interruptions)... It also allows the Government to freeze the assets held by them or on behalf of them, or at their direction. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you have another twothree minutes to conclude. ...(Interruptions)... You have another two-three minutes to conclude. ...(Interruptions)... SHRI G.V.L. NARASIMHA RAO: So, it is all encompassing. ...(Interruptions)... It has very stringent provisions for confiscating and freezing assets of such persons. The original Act also allows such persons to be convicted for a period up to five years. ...(Interruptions)... Sir, this is a very important legislation. This legislation will enable our agencies to control terror operations in our country. It will allow us to fight the enemies of our country. Sir, let us take a look at the record.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ...(Interruptions)... Your time is running out. Please conclude.

SHRI G.V.L. NARASIMHA RAO: Sir, because I have been disturbed, I have not been able to make my points. ...(Interruptions)... Please allow me to speak for a few more minutes. ...(Interruptions)... Sir, in this country, we have seen how terror has been politicized by Governments. We have seen the previous UPA Government coining terms such as \* only to mislead investigations into acts of terror and to give a safe passage to a number of terror organizations who have actually caused huge havoc in this country. ...(Interruptions)... Sir, the Samjhauta blast, which happened in 2007,...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You will have to conclude. ... (Interruptions)... Your time is over. ... (Interruptions)...

SHRI G.V.L. NARASIMHA RAO: The investigation was completely politicized. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): There are five more speakers. ... (Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, please allow me a minute or two. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One minute. ...(Interruptions)... Please conclude. ...(Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.

SHRI G.V.L. NARASIMHA RAO: Sir, the UPA Government politicized terror. It has also done appeasement of vote banks only to blame \* who are not responsible for any act of terror. By blaming it on \*Government tried to indulge in appeasement of terrorism. *...(Interruptions)...* The NIA court verdict in the Samjhauta blast clearly made this out that the investigations were not conducted properly and the whole focus was on politics. Sir, the hon. Prime Minister has put terrorism on the global agenda.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: At every meet, G-20, BRICS, at every platform, hon. Prime Minister highlighted the issue of terror. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. We will have to go to Shri Mahesh Jethmalani. ... (Interruptions)...

SHRI G.V.L. NARASIMHA RAO: The whole world understands ...(Interruptions)... terrorism receives maximum attention only because of hon. Prime Minister's initiatives. ...(Interruptions)...

SHRI DEREK O'BRIEN(West Bengal): Sir, I have a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House is not in order. When the House is in order, I will allow the point of order. *...(Interruptions)...* The House is not in order. That is the Chairman's ruling. *...(Interruptions)...* 

SHRI G.V.L. NARASIMHA RAO: The Opposition is not allowing discussion on such an important matter. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ...(Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.

SHRI G.V.L. NARASIMHA RAO: This is the travesty of our security. *...(Interruptions)...* This is highly unbecoming of the Opposition to disturb this Parliament, to disturb this House, on the issue of national security, on the issue of fight against global terror. Thank you, Sir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri Mahesh Jethmalani. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, I have a point of order. ...(Interruptions)... Sir, there is a silence in the House. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your respective places. ...(Interruptions)... I am requesting you. ...(Interruptions)... That is the ruling of the Chair. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... I am requesting you; I am requesting all the Members to please go back to their seats. ...(Interruptions)... You go back to your seats; I will allow the point or order. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, everybody is quiet. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. I am allowing your point of order. ... (Interruptions)...

SHRI DEREK O'BRIEN: How did you allow the Leader of the House to speak? ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am requesting all the hon. Members to go back to your seats. I will allow the point of order. Will you go back to your seats?

SHRI DEREK O'BRIEN: Sir, how did you allow the Leader of the House to speak? ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. I am allowing your point or order. ...(Interruptions)... Please go back. ...(Interruptions)... Please go back to your seats. I am allowing your point of order. ...(Interruptions)... I am only requesting you, hon. Members. ...(Interruptions)...

You see, I have placards on me. Thereafter you ask me for a point or order! ... (Interruptions)... How is this... ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, you allowed the Leader of the House to speak.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You go back to your seats. I will allow the point or order. ...(*Interruptions*)... If you don't go back to your seats, I can't allow the point or order. I am sorry. ...(*Interruptions*)... Shri Mahesh Jethmalani. ...(*Interruptions*)...

SHRI MAHESH JETHMALANI (Nominated): Hon. Vice-Chairman, Sir, with your kind permission, I rise above this unseemly din to support the Weapons of Mass Destruction and Delivery of Systems Prohibition of Unlawful Activities Amendment Bill, 2022. ...(Interruptions)... Sir, the genesis of this Bill lies in the widespread global apprehensions after 9/11 that weapons of mass destruction could fall in the hands of terrorists and other non-state actors. This has come about in response to the Resolution by the U.N., which I hope these gentlemen honour. As this Amendment Bill is pursuant to our international obligations as laid down, they should, at least, respect the U.N. Sir, in response to these apprehensions, the UN Security Council in 2004 passed Resolution 1540 when it called upon all Member States to enact laws for the purpose of prohibiting activity pertaining to weapons of mass destruction. ...(Interruptions)... Weapons of mass destruction mean nuclear weapons, other nuclear devices, biological weapons and chemical weapons. ... (Interruptions)... Sir, significantly, the U.N. Security Council also mandated that Member States should take steps towards prohibiting financial activity concerning weapons of mass destruction. ... (Interruptions)... Now, Sir, pursuant to these obligations, the Government of India in 2005, then headed by the UPA, took steps to enact a Bill against weapons of mass destruction. ... (Interruptions)... I will read Section 8. ...(Interruptions)... This is an extremely important Bill. ...(Interruptions)... And this din is so unnecessary. ...(Interruptions)... Sir, they forget...(Interruptions)... International obligations are ignored only for disruption. That is the nature of this opposition. ...(Interruptions)... Now, Sir, I want to point out a few mistakes and perhaps that is why they want to shout and disrupt. ...(Interruptions)... I want to point out the failings of 2005 legislation which their Government...(Interruptions)... Some of them or most of them were members of the UPA Government. ...(Interruptions)...

SHRI PRAMOD TIWARI (Rajasthan): Sir, I have a point of order.

SHRI DEREK O' BRIEN: Sir, point of order. ...(*Interruptions*)... Sir, there is nobody in the Well. ..(*Interruptions*)... Sir, point of order. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... He has raised a point of order. ...(*Interruptions*)... He has raised a point of order. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Hon. Members, please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Hon. Members, please take your seats. ...(*Interruptions*)... Shri Pramod Tiwari *ji*, you have a point of order.

श्री प्रमोद तिवारी : सर, रूल 259 देखिए।...(व्यवधान)...

SHRI RAGHAV CHADHA: Sir, I have been asking for a very long time.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): He is a senior Member.

श्री प्रमोद तिवारी : सभापति व्यवस्था बनाये रखेगा और अपने निर्णयों के प्रवर्तन के प्रयोजन के लिए उसे सब आवश्यक शक्तियां प्राप्त होंगी।...(व्यवधान)... एक तरफ हाउस ऑर्डर में नहीं है, दूसरा प्वाइंट ऑफ ऑर्डर नहीं उठाने दे रहे हैं और तीसरा भाषण करा रहे हैं। ये सब चीज़ें एक-साथ कैसे हो सकती हैं?...(व्यवधान)... जब हाउस ऑर्डर में नहीं है...(व्यवधान)... अगर हम नहीं उठा सकते...(व्यवधान)... तो वे कैसे उठा सकते हैं?...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have made your point.

श्री राघव चड्ढा : सर, रूल नंबर 259, सर, सदन में शोर है। सदन के तमाम सदस्य वैल में हैं और आप बहस करा रहे हैं। रूल नंबर 259...(व्यवधान)... बहुत क्लियर कहता है कि आपकी यह ज़िम्मेदारी है कि आप पहले सदन को ऑर्डर में लाएंगे, ...(व्यवधान)...उसके बाद बहस होगी। ...(व्यवधान)... हम आधे घंटे से चिल्ला रहे हैं कि आप हमारी बात सुनें, लेकिन आप हमारी बात भी नहीं सुन रहे हैं। ...(व्यवधान)... सर, रूल 259 का पालन करें...(व्यवधान)... और रूलिंग दें।...(व्यवधान)... डम सभी के चेयरपरसन हैं, केवल जो उधर बैठे हुए हैं, उनके चेयरपरसन नहीं हैं,...(व्यवधान)... हमारे भी चेयरपरसन हैं।...(व्यवधान)... उपसभाध्यक्ष (डा. सस्मित पात्रा) : मैंने आपका प्वाइंट सुन लिया है...(व्यवधान)... अब आप मेरा प्वाइंट सुनिए। ...(व्यवधान)...आप बैठिए।...(व्यवधान)... You have made your point. It is my responsibility as the Chair to ensure that the House is in order. It is the responsibility of every Member also to ensure that the House runs in decorum. So it is the mutual thing that we have to do together. Thank you. Hon. Shri Mahesh Jethmalani *ji*, one second.

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव) : सर, सदन में रूल नंबर 267 का विषय उठा रखा है।...(व्यवधान)... उसको उठाकर सुबह से शोर मच रहा है।...(व्यवधान)...अब रूल 259 के अंतर्गत प्वाइंट ऑफ ऑर्डर उठा रहे हैं।...(व्यवधान)...कम-से-कम आपको इतना तो कहना चाहिए कि 258 को लेकर चेयरमैन की जो रूलिंग होती है, वह फाइनल होती है।...(व्यवधान)... अगर कोई वैल के अंदर आते हैं, शोर मचाते हैं, ...(व्यवधान)... हाउस में डिसऑर्डर करते हैं, ...(व्यवधान)...जो बुलेटिन आता है...(व्यवधान)... उसमें यह प्रकाशित होना चाहिए कि इन्होंने रूलिंग को नहीं माना।...(व्यवधान)...पहले जो हमारे चेयरमैन साहब मोहम्मद हामिद अंसारी जी थे...(व्यवधान)...पहले जब हामिद अंसारी साहब हमारे चेयरमैन थे, तब बाकायदा बुलेटिन में यह आता था, ताकि देश को भी यह पता लगे कि जो लोग प्वाइंट ऑफ ऑर्डर मांग रहे हैं, वही उसको नहीं मान रहे हैं। ...(व्यवधान)... मुझे लगता है कि यह सदन की एक परंपरा है, जिसका आपको पालन करना चाहिए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Mahesh Jethmalani. ... (Interruptions)...

SHRI MAHESH JETHMALANI: Sir, I was talking about what the UPA Government did in 2005 pursuant to the UN Resolution. ...(*Interruptions*)... The UPA Government in 2005 introduced the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act. ...(*Interruptions*)... By this Act, particularly Section 8, a number of activities concerned with weapons of mass destruction were prohibited and made punishable. ...(*Interruptions*)... These acts included acquiring, manufacturing, transporting, transferring and otherwise dealing with weapons of mass destruction. ...(*Interruptions*)... \* Sir, very pertinently, while the UN had expressly said that Member-States should also take care to prevent financing of weapons of mass destruction, the 2005 Act which they enacted contained no provision. ...(*Interruptions*)...

SHRI DEREK O'BRIEN: Sir, he has...(Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine. ...(*Interruptions*)... I have ruled. ...(*Interruptions*)... I said that we will examine. ...(*Interruptions*)...

SHRI MAHESH JETHMALANI: Sir, the 2005 Act did not deal with financing of WMD although the UN Resolution said that it must do so. ... (Interruptions)... Sir, fortunately, from 2005 to the present day, we have had no cases under the Weapons of Mass Destruction Act. ...(Interruptions)... There were no cases. ...(Interruptions)... So, the question of financing did not arise at all because there were no such cases in India. ... (Interruptions)... Now, Sir, the present amendment Bill, as Mr. Rao has already pointed out, contains three provisions. understand. ...(Interruptions)... It contains three ...(Interruptions)...Please provisions which you must hear. ... (Interruptions)... This is important for our international obligations. ... (Interruptions)... Please. ... (Interruptions)... Sir, these three provisions basically are incorporated by a new Section 12A under the ...(Interruptions)... The first relates to any financial activity Amendment Act. pertaining to weapons of mass destruction by any person in this country. ...(Interruptions)... That is the first clause of the new Bill. Second clause of the new Bill is the provision which provides for preventive action. ... (Interruptions)... That preventive action enables the Central Government, through a designated authority, to prevent funds from being used by any person for weapons of mass destruction. ...(Interruptions)... It prohibits persons. ...(Interruptions)... And, Sir, there is another clause. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please. ...(*Interruptions*)... I will just hear the point of order. ...(*Interruptions*)... Prof. Manoj Jha....(*Interruptions*)...

PROF. MANOJ KUMAR JHA (Bihar): Sir, my point of order is under Rule 238 subrule (i) and (ii). My learned colleague, Mr. Mahesh Jethmalani, made a reference that \* Sir, this is too far. ...(*Interruptions*)... We love this country no less than you. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine it. ...(Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.

PROF. MANOJ KUMAR JHA: We love this country and ..... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine it. ...(Interruptions)...

PROF. MANOJ KUMAR JHA: Sir, this should be expunged. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We would examine. ...(*Interruptions*)... Anything that is not supposed to be there, will not be there. ...(*Interruptions*)...

PROF. MANOJ KUMAR JHA: Sir, it should be expunded. ...(Interruptions)... \* ...(Interruptions)... We are the.....(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have taken your point. ... (Interruptions)...

PROF. MANOJ KUMAR JHA: Please do not say that \* ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...(Interruptions)... Prof. Jha, I have taken your point. ...(Interruptions)... No, no. ...(Interruptions)... Dr. Sivadasan, please. ...(Interruptions)... Please, one second. ...(Interruptions)...

PROF. MANOJ KUMAR JHA: Sir, this should be expunged. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Sukhendu Sekhar Ray. ... (Interruptions)... John Brittasji, please sit down. ... (Interruptions)...

SHRI JOHN BRITTAS (Kerala): Sir, he has to sit down. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Jethmalani, please take your seat. ...(*Interruptions*)... Please. ...(*Interruptions*)... Shri Sukhendu Sekhar Ray, your point of order. ...(*Interruptions*)... Shri Jethmalani, please.

<sup>\*</sup> Expunged as ordered by the Chair.

...(Interruptions)... जॉन ब्रिटास जी, आप बैठ जाइए। ... (व्यवधान)... Dr. Sivadasan, no. ...(Interruptions)... Please sit down. ...(Interruptions)... Shri Sukhendu Sekhar Ray. ...(Interruptions)...

SHRI SUKHENDU SEKHAR RAY(West Bengal): Sir, I respectfully submit that Rule 238 (2) says that a Member while speaking shall not make a personal charge against a Member. Here, while speaking, the Hon. Member has not only made a personal charge against a particular Member but against all the Members, who are here, by saying and I quote, \* And not once, twice he repeated. ...(Interruptions)... I heard. ...(Interruptions)... That must be expunged. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am giving the ruling. ...(*Interruptions*)... We would examine. ...(*Interruptions*)... What is not supposed to be there, will not be there. ...(*Interruptions*)... We will examine. ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR RAY: Expunge it. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have given my ruling. ...(*Interruptions*)... I am giving my ruling. ...(*Interruptions*)... Whatever should not be there will not be there. ...(*Interruptions*)... Yes, Shri Mahesh Jethmalani, please conclude. ...(*Interruptions*)...

SHRI MAHESH JETHMALANI: May I continue, Sir? ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ...(*Interruptions*)... He will have to conclude. ...(*Interruptions*)... No, no. ...(*Interruptions*)... I have to allow him to conclude. ...(*Interruptions*)...

SHRI MAHESH JETHMALANI: Sir, I was coming to the present.....(Interruptions)...

#### विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : उपसभाध्यक्ष जी, ... (व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): After him. ...(*Interruptions*)... After him, not now. ...(*Interruptions*)... No; please. ...(*Interruptions*)...

<sup>\*</sup> Expunged as ordered by the Chair.

SHRI MAHESH JETHMALANI: The present Amendment Bill has three provisions essentially. ...(Interruptions)...There is only one Section 12A, a new Section. ...(Interruptions)... It is a short Amendment Bill. ...(Interruptions)... It contains three provisions. ...(Interruptions)... The first provision is the prohibition by any person of any financial activity pertaining to Weapons of Mass Destruction. ...(Interruptions)... The second is a preventive measure so that the Central Government, who are designated authority, can take steps to prohibit any person from financing ... (Interruptions)... and they can attach funds or any economic assets which are likely to be used for Weapons of Mass Destruction. ...(Interruptions)... The third sub-Section of 12A is a wider net. ...(Interruptions)... It enables the Central Government to prevent any banks or financial institutions or any third party from funding activity concerned with Weapons of Mass Destruction. ...(Interruptions)... These are the broad three provisions which under 12A, the new Bill seeks to enact and implement. ... (Interruptions)... Now, Sir, the Amendment seems to be a response by our Government to two international institutions. ...(Interruptions)... The first international institution is the U.N. Security Council. ...(Interruptions)... When the U.N Security Council passed Resolution 1540 in 2004, it ordained and contemplated a comprehensive review from time to time of the working of the 1540 Resolution as also any gaps in its implementation. ...(Interruptions)... In 2016, there was a review, one of these reviews, in which the U.N.S.C found that there were indeed gaps, and the financial activity had considerably increased pertaining to Weapons of Mass Destruction because of advanced technology. Particularly, they noticed the delivery systems for weapons of mass destructions such as drones... (Interruptions)... and also the use of biomedical labs for pathogens. ... (Interruptions)....These were two areas for which the monitoring of financial activities, for funding these activities, drones for delivery of WMDs and also biomedical labs unauthorised being used for creating pathogens... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ... (Interruptions)...

SHRI MAHESH JETHMALANI: The Financial Action Task Force (FATF) has also recommended stricter financial controls and the Bill is, therefore, a response to that. *... (Interruptions)...* Apart from that, this Bill is extremely important from a national security point of view. We are a country that has been living with a long experience... *(Interruptions)...* We have a long experience of terrorist activity in our

neighbourhood as also proliferation of weapons of mass destruction. ... *(Interruptions)*... Accordingly, our own security interest demand that we strengthen global efforts; not just out of an obligation, but for our own security, we strengthen global efforts to prevent the proliferation of weapons and make our own territory and our neighbourhood safe and secure. ...*(Interruptions)*... Lastly, Sir, I want to point out a very important provision. ...*(Interruptions)*... The Bill has no provision--while it prohibits these activities--it has no provision for punishment of these activities. ...*(Interruptions)*... The idea seems to be that you take recourse to the 2005 Act. ...*(Interruptions)*... Now, I only want to say two things. The 2005 Act has two Sections. ... *(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Jethmalaniji, please conclude. ... (Interruptions)...

SHRI MAHESH JETHMALANI: Sir, one minute; not even two minutes. ...(Interruptions)... The 2005 Act has two Sections 17 and 19, both of which provide for punishment for offences for which no specific provision is provided such as the one in our Bill. ...(Interruptions)... Sir, in my respectful submission, the 2005 Act may need to be revisited. This Bill has to be passed. ...(Interruptions)... But the 2005 Act may have to be revisited so that the Section 19 is deleted. ... (Interruptions)... One last statement, perhaps, my learned friends would be well advised. ...(Interruptions)... One last statement and that is that there is an anomaly in the Act which also needs to be rectified. ....(Interruptions)....People who are involving in financial activity for weapons of mass destruction should face the same punishment as others under the parent Act, under Section 8. ...(Interruptions)....I am grateful, Sir, and I strongly recommend the passing and implementation of this Bill. ... (Interruptions)....

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Dr. Sikander Kumar. ... (Interruptions)...

**डा. सिकंदर कुमार** (हिमाचल प्रदेश) : माननीय उपसभाध्यक्ष जी, आपने मुझे The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022 पर बोलने का अवसर दिया, उसके लिए आपका बहुत-बहुत धन्यवाद।...(व्यवधान)...

माननीय उपसभाध्यक्ष जी, पिछले कुछ महीनों से यूक्रेन और रशिया में जो टकराव का माहौल बना हुआ है,...(व्यवधान)... पूरी दुनिया उसे देख रही है। एक ओर रशिया और यूक्रेन के बीच न्यूक्लियर वॉर का खतरा बनता दिखाई दे रहा है तो दूसरी तरफ रशिया पर ये आरोप लग रहे हैं कि वह यूक्रेन के खिलाफ वैपन्स ऑफ मास डिस्ट्रक्शन (WMD), जिन्हें सामूहिक विनाश के हथियार भी कहा जा सकता है, का इस्तेमाल कर सकता है या कर रहा है।...(व्यवधान)... एक ओर भारत की सरकार अपने उस कानून को, जो 2005 में बनाया था, उसे ज्यादा मजबूत करने के लिए और वैपन्स ऑफ मास डिस्ट्रक्शन को गलत हाथों में जाने से रोकने के लिए यह अमेंडमेंट लाई है।...(व्यवधान)...महोदय, आप जानते हैं कि किसी भी देश में आतंकवादी गतिविधियों के कारण कई लोगों की जानें चली जाती हैं ...(व्यवधान)... और हमारे देश, भारत में भी बहुत से लोगों ने आतंकवादी गतिविधियों के कारण अपने प्राण खोए हैं। ...(व्यवधान)... इससे देश में एक भय का वातावरण बना है, जिस पर काबू करने की जरूरत है। ...(व्यवधान)... महोदय, ज़रा सोचिए, एक व्यक्ति, जो पूरा दिन काम करके थका हुआ अपने घर को जा रहा होता है ...(व्यवधान)... और अचानक बिना किसी धमाके के, बिना किसी आवाज के, बिना किसी आग से, बिना किसी धुएँ से अगर सैकड़ों लोग मर जाएँ ...(व्यवधान)... और हजारों लोग गम्भीर रूप से घायल हो जाएँ, ...(व्यवधान)... और आज इस तरह की घटनाएँ दिन-प्रतिदिन पूरे विश्व में देखने को मिलती हैं। ...(व्यवधान)... जैसा कि टोक्यो में गैस लीक होने से वहाँ ऐसा हुआ। ...(व्यवधान)... and it was a terrorist attack. ...(Interruptions)... यह तो शुक्र है कि वहाँ पर जो केमिकल यूज़ किया गया, वह बहुत पुअर क्वालिटी का था। ...(व्यवधान)... अगर वह अच्छी क्वालिटी का होता, तो वहाँ पर तबाही मच जाती। ...(व्यवधान)... इसी तरह 9/11, अमेरिका पर जो हमला हुआ, अभी अमेरिका उससे उबर ही रहा था कि लोगों के घरों में लेटर आने शुरू हए ...(व्यवधान)... और जो उसे खोलता था, वह मर जाता था, क्योंकि उसमें एक ऐसा केमिकल था कि जैसे ही उस लेटर को खोला जाता था, व्यक्ति बेहोश हो जाता था और वह मर जाता था। ...(व्यवधान)... ऐसा भारत में भी हो सकता है।...(व्यवधान)... इस संसद के बाहर भी वर्ष 2001 में आतंकवादियों ने हमला किया था। ...(व्यवधान)... जब भी टेररिस्ट्स के हाथ में वेपंस आते हैं, वे उनका दूरुपयोग करके भारत में, चाहे वह संसद हो या मुम्बई या दुनिया का कोई और देश हो, ...(व्यवधान)... आतंकवादियों द्वारा इन वेपंस का इस्तेमाल करने के बाद लोगों ने अपनी जानें गँवाई हैं। ...(व्यवधान)... ऐसे में देशवासियों को सूरक्षा प्रदान करना सरकार की जिम्मेदारी बनती है। ...(व्यवधान)... इसलिए अब ऐसे वेपंस को डिस्ट्रॉय करने और पूरे विश्व में शांति स्थापित करने की आवश्यकता का निर्माण हो चुका है। ...(व्यवधान)... हमारे देश में जो "सर्वे भवन्तु सुखिनः सर्वे सन्तु निरामयाः " का भाव है, उस भाव के साथ माननीय विदेश मंत्री जी WMD अमेंडमेंट बिल, 2022 इस सदन में लाए हैं। ...(व्यवधान)... जो WMD अमेंडमेंट बिल, 2022 आया है, यह इस देश को सुरक्षित करने के लिए लाया गया है। ...(व्यवधान)... मैं विदेश मंत्री जी का आभार व्यक्त करता हूँ कि आपने भारत सरकार की तरफ से इनिशिएटिव लेकर बिल पेश किया है। ...(व्यवधान)... मैं चाहता हूँ कि दुनिया में शांति और सुरक्षा का निर्माण करने के लिए भारत ऐसे ही आगे बढ़ता रहे। ...(व्यवधान)... इस विधेयक के माध्यम से वर्ष 2005 के 17 साल पुराने कानून में पहली बार संशोधन लाया गया है। ...(व्यवधान)... इस बिल के माध्यम से सामूहिक विनाश, यानी मास डिस्ट्रक्शन वेपंस, जैसे न्यूक्लियर,

रेडियोलॉजिकल, केमिकल, बायोलॉजिकल और अन्य उपकरणों के गैर कानूनी उपयोग पर अंकुश लगाने का काम होने वाला है।...(व्यवधान)...

महोदय, 2005 का जो कानून था, वह बहुत ही सीमित था, क्योंकि वह सिर्फ वेपंस की मैन्युफैक्चरिंग के ऊपर फोकस करता था ...(व्यवधान)... कि जो मैन्युफैक्चर करेगा, उसके ऊपर कानून लगाया जा सकता है। ...(व्यवधान)... लेकिन अगर सरकार इंतजार करेगी कि जब तक पूरा का पूरा वेपंस ऑफ मास डिस्ट्रक्शन मैन्युफैक्चर हो, तभी वह उस व्यक्ति के ऊपर कार्रवाई कर सके, तो उसमें तो बहुत देर हो जाएगी, ...(व्यवधान)... क्योंकि वेपंस के प्रोलिफेरेशन की बड़ी संभावनाएँ रहती हैं। ...(व्यवधान)... इसी कारण से आज इस बिल के अंदर यह अमेंडमेंट लाया गया है। ...(व्यवधान)...

महोदय, मनी लॉन्डरिंग एंड फंडिंग ऑफ वेपंस ऑफ मास डिस्ट्रक्शन, ये दोनों एक दूसरे से जुड़े हुए हैं। ...(व्यवधान)... ऐसे वेपंस की कौन फाइनेंसिंग कर रहा है, कहाँ से फाइनेंसिंग हो रही है, उसको पकड़ा जा सके और उसको रोका जा सके, ...(व्यवधान)... इसीलिए आज यह वर्ष 2005 के एक्ट का जो अमेंडमेंट आ रहा है, उसके अंदर मुख्य बात यह भी है कि जो ऐसे वेपंस को फाइनेंस कर रहा है और जितने भी ऐसे वेपंस के फाइनेंसर्स होंगे, उनके ऊपर कार्रवाई हो सके, उनको कानून के अंदर लाया जा सके। ...(व्यवधान)... अब इसके जितने भी फाइनेंसर्स होंगे, वे उतने ही शामिल होंगे, जितने इसके मैन्युफैक्चरर्स हैं। ...(व्यवधान)... महोदय, संयुक्त राष्ट्र परिषद् में नेशनल सिक्योरिटी काउंसिल की ओर से भी यह निर्णय लिया गया है कि 17 साल पुराने कानून में संशोधन करें और नए सुझाव लाकर नई दिशा की ओर बढ़ें। ...(व्यवधान)... अब इसकी आवश्यकता का निर्माण हो चुका है। ...(व्यवधान)... माननीय उपसभाध्यक्ष जी, जब से केन्द्र में माननीय मोदी जी के नेतृत्व में सरकार बनी है, अनेक ऐसे काम हुए हैं, जिनसे हमारा देश सुरक्षित हआ है। ...(व्यवधान)...मुझे याद है, 2014 में प्रधान मंत्री बनने से पहले मोदी जी का एक इंटरव्य हुआ था। ...(व्यवधान)... उसमें उनसे पूछा गया था कि जब कोई आतंकी ग्रुप या कोई दूसरा देश हमारे देश के ऊपर हमला करता है, तो आप उसके विरुद्ध किस तरह का जवाब देंगे अथवा किस तरह की कार्यवाही करेंगे? ...(व्यवधान)... उन्होंने इसका जवाब देते हुए कहा कि मैं उन्हें उन्हीं की भाषा में जवाब दूंगा।...(व्यवधान)... आज जब सर्जिकल स्ट्राइक और एयर स्ट्राइक हो रही है, यह उनको उन्हीं के तरीके से जवाब देने का एक बहुत अच्छा उदाहरण है।...(व्यवधान)... आज देश सुरक्षित हो रहा है और भारत की टेररिज़्म के ऊपर ज़ीरो टॉलरेंस है।...(व्यवधान)... प्रधान मंत्री जी के द्वारा इंटरनेशनल एंटी टेरर अलायंस बनाया जा रहा है। ...(व्यवधान)... जो वर्ल्ड ऑर्डर है, उसमें भारत अपने आप में उभर रहा है।...(व्यवधान)... बदलती वैश्विक व्यवस्था के अंतर्गत भारत बदल रहा है।...(व्यवधान)... Sir, in conclusion, Weapons of Mass Destruction and Delivery Systems Amendment Bill, 2022 seeks to provide a provision against financing of proliferation of weapons of mass destruction and their delivery systems so as to fulfill our international obligation. ... (Interruptions).. The United Nations Security Council targeted financial sanctions and recommendations of the Financial Action Task Force (FATF) have mandated against financing of proliferation of weapons of mass destruction and their delivery systems. ... (Interruptions).. and this Bill has been brought in this background. Sir, I would like to conclude by saying

that this is a legislation which has to be passed unanimously. ...(Interruptions).. and I request all the Hon. Members of this House to support and pass this Bill unanimously. Once again thank you for giving me the opportunity to speak on this important Bill. Thank you very much, Sir.

SHRI G.K. VASAN (Tamil Nadu): Sir, I thank you for allowing me to speak on this Bill. It is unfortunate that Opposition Members are not allowing us to speak on this important Bill. ... (Interruptions).. Yesterday the Government gave a chance to the Opposition that they should also participate in this Bill. Even today, they are not interested. ... (Interruptions)... But, still, Sir, I would like to say that the proposed amendment of this Bill has given powers to the Government to attach such persons' property and freeze it if they do unlawful activities directly or indirectly. ...(Interruptions)... I would also like to say that India is a peace loving country. We are the only country in the world where we are having the best relationships with most of the countries, thanks to the Prime Minister and the External Affairs Minister. ...(Interruptions).. At the same time, Sir, I would like to say that we are also a mighty country with our Army. On humanitarian approach, we are the number one country in the world. Today the Sri Lanka crisis is being managed only because of India. Let us help them in a huge way. ... (Interruptions).. As a Member from Tamil Nadu, I am happy that most of the Tamil population has survived today because of the Government's initiatives. This is very, very important. ... (Interruptions)... The Government has also initiated a meeting on Sri Lanka and has given confidence to the Tamil people in Sri Lanka. ... (Interruptions).. Coming to the subject, Sir, I would like to say that the whole world, and not only India, is concerned about weapons of mass destruction which should not reach in wrong persons hands. That is exactly the purpose of this Bill. We have also seen terrorism in many high technological forms destroying human life, peace and economy of the nation. We should be aware that terrorism should not take the form of chemical, biological and nuclear way of destruction. Already there is a big doubt about COVID-19. ... (Interruptions).. How it came, why it came, for what purpose it happened, there is still a doubt in the minds of the people of the world. Sir, to conclude, the need of the hour is to prevent the functioning of the terror activities. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shrimati Shanta Chhetriji, no, please ... (Interruptions)..

SHRI G.K. VASAN: All those people who are involved in it should be punished. ...(Interruptions).. The important aspect envisaged in this Bill is in the interest of the

nation's security and global peace. ...(Interruptions).. The Bill will enhance the image of India globally. Sir, to conclude, I feel so sorry to see the senior Members, like our Ramesh, shouting in the House in different languages spoiling the image of the House. It is very unfortunate that ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please address the Chair, hon. Member. ... (Interruptions)...

SHRI G.K. VASAN: Sir, the disruptions in the House should never be allowed. Thank you, Sir. ... (*Interruptions*)...

श्री अजय प्रताप सिंह (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, सर्वप्रथम में अपनी पार्टी नेतृत्व को धन्यवाद दूंगा कि उन्होंने इस संवेदनशील और महत्वपूर्ण विषय पर मुझे अपने विचार रखने का अवसर दिया। ...(व्यवधान).. आज सदन में विपक्ष के आचरण को देखकर मुझे घोर निराशा हो रही है और निराशा इसलिए हो रही है कि हमारे भारतीय लोकतंत्र की परम्परा रही है, इस सदन की परम्परा रही है कि अगर राष्ट्रीय सुरक्षा से जुड़ा हुआ विषय है, भारत की सम्प्रभुता से जुड़ा हुआ विषय है, भारत की एकता और अखंडता से जुड़ा हुआ विषय है, तो हम अपने तमाम राजनीतिक मतभेदों को दरकिनार करके हमेशा एकजुट रहे हैं। ...(व्यवधान).. मैं अपने विपक्षी साथियों को स्मरण दिलाना चाहता हूं कि जब इस देश के प्रधान मंत्री, स्व. श्री नरसिम्हा राव जी थे, उस समय लोक सभा में नेता प्रतिपक्ष, आदरणीय स्व. श्री अटल बिहारी वाजपेयी थे और संयुक्त राष्ट्र संघ में भारत का पक्ष प्रबलता से रखने की आवश्यकता थी। ...(व्यवधान).. श्री नरसिम्हा राव जी ने अटल जी से आग्रह किया, निवेदन किया और उनके आग्रह को स्वीकार करके उस शिष्टमंडल का नेतृत्व श्री अटल बिहारी वाजपेयी जी ने किया।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No display of placards, please. ...(Interruptions)...

श्री अजय प्रताप सिंह : श्री अटल बिहारी वाजपेयी जी ने उस समय यह ध्यान में नहीं रखा कि इसका हम राजनीतिक लाभ ले सकते हैं। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please don't show placards. ...(*Interruptions*)... No showing of placards behind the speaker. ...(*Interruptions*)...

श्री अजय प्रताप सिंह : देश की सुरक्षा का प्रश्न था...(व्यवधान).. और पूरे विश्व को संदेश देने का प्रश्न था कि जहां भारत की एकता का विषय है, हम पक्ष और विपक्ष से ऊपर उठकर एक हैं, लेकिन आज हमारे विपक्ष के साथी जिस आचरण का यहां परिचय दे रहे हैं, उसके कारण मुझे घोर निराशा हो रही है। ...(व्यवधान).. हमारे विपक्ष के साथी उस भारतीय लोकतंत्र का नेतृत्व कर रहे हैं, जिस भारत में बम विस्फोटों की एक लम्बी श्रृंखला रही है। भारत का शायद ही कोई ऐसा बड़ा शहर होगा, जहां पर आतंकवाद के कारण बम विस्फोट न हुआ हो। उन बम विस्फोटों के कारण सैकड़ों लोगों की जानें गई हैं। आतंकवाद के कारण हमारे देश की सेना में सेवा करने वाले नौजवानों तथा अनेक लोगों को अपनी जान की क़ुरबानी देनी पड़ी है। मैं सोचता हूं कि जो लोग आतंकवाद की बलिवेदी पर शहीद हो गये, हमारी सेना के नौजवान शहीद हो गये, आज हमारे विपक्षी साथियों का आचरण देखकर उनकी आत्माएं क्या सोच रही होंगी, वे लोग क्या सोच रहे होंगे कि क्या हमने इसी के लिए अपने प्राणों को न्यौछावर किया था, क्या इसी के लिए हमने अपना सर्वस्व अर्पित किया था? बम विस्फोट के कारण, आतंकवाद के कारण सिर्फ भारत ही प्रभावित नहीं रहा है, बल्कि पूरी दुनिया इससे प्रभावित रही है।

महोदय, हमारे साथियों ने यहां अमेरिका के वर्ल्ड ट्रेड सेन्टर पर जो हमला हुआ था और उसमें वहां जो हजारों लोगों की जानें गई थीं, उसका उल्लेख किया है। आज आप दुनिया के मानचित्र पर देखें, तो रूस और यूक्रेन का युद्ध चल रहा है, जिसका उल्लेख अभी मेरे पूर्व वक्ता ने किया है। मध्य एशिया लगातार अशान्त बना हुआ है। अनेक आतंकवादी संगठन...(व्यवधान).. अनेक आतंकवादी संगठनों के कारण...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please don't show placards. That is not right. ... (Interruptions)... Mr. Abir Ranjan Biswas, please don't show placards behind the Member. ... (Interruptions)... No placards, Biswasji. ... (Interruptions)... No placards behind the Member.

# श्री अजय प्रताप सिंह : सर, ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): That is not right. ...(Interruptions)... No placards behind the Member, Biswasji. ...(Interruptions)... Hon. Members, please... ...(Interruptions)... Shri B. L. Verma, please go back to your seat. ...(Interruptions)... All of you please go back to your seats. ...(Interruptions)... This is not the way. ...(Interruptions)... This is not the way. ...(Interruptions)... Shri Abir Ranjan Biswas, this is not the way. ...(Interruptions)... Shri Abir Ranjan Biswas, please don't show the placards behind the Member. ...(Interruptions)...

श्री अजय प्रताप सिंह : सर, ...(व्यवधान)... अब इसका अर्थ यह है कि इस दुनिया में केवल अल्लाह है। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Biswasji, the placard is not required there. ...(*Interruptions*)... Please ...(*Interruptions*)... Please don't show the placards. It is not correct. ...(*Interruptions*)...

श्री अजय प्रताप सिंह : इस दुनिया में अल्लाह के अलावा और कोई नहीं है और उसका पैगम्बर मोहम्मद है। ...(व्यवधान)... यह हमारे देश की सभ्यता रही है कि...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, I am adjourning the House. ... (Interruptions)... The House stands adjourned for ten minutes.

The House then adjourned at fifty-two minutes past four of the clock.

The House reassembled at five of the clock, [THE VICE-CHAIRMAN (DR. SASMIT PATRA) in the Chair.]

SHRI RAGHAV CHADHA: Sir, I am on a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, ... (Interruptions)... Before we start, ... (Interruptions)... You are asking for a point of order. ...(Interruptions)...Please, I request every Member to sit in their respective seats. ...(Interruptions)... कृपया आप बैठें, सब लोग बैठें।...(व्यवधान)... आप लोग प्वाइंट ऑफ ऑर्डर बोलते हैं, प्वाइंट ऑफ ऑर्डर मॉंगते हैं, मैंने भी प्वाइंट ऑफ ऑर्डर दिए हैं।...(व्यवधान)...। am only referring to, again, Rule 235. I would like to read Rule 235 (vi) (vii) (viii) and (ix) - specifically (vii) (viii) and (ix) - and I would like all of you to look at it. Rule 235 (vii) says, 'Whilst the Council is sitting, a Member shall keep to his usual seat while addressing the Council. Rule 235 (viii) says 'shall maintain silence when not speaking in the Council.' And, Rule 235 (ix) says 'shall not obstruct proceedings, hiss or interrupt and avoid making running commentaries when speeches are being made in the Council.' Under Rules 238, 239 and other rules, I have allowed points of order even during the last half-an-hour. But, when we go to Rule 238, let us also be mindful that there is Rule 235 (vii) (viii) and (ix). Let us observe Rule 235 (vii) (viii) and (ix). So, when we do not observe these rules and still say that we have a right to raise point of order under Rule 238, the point of order is allowed. But, let us also be mindful of that. While saying this, let me also make a point very clear. When hon. Members of the House - wherever they are sitting - are making their speech or addressing the Chair or participating in a debate, they should not be obstructed with. They have their own personal space. That is the right of every Member of this House and the same should not be infringed upon or obstructed or violated in any way that disturbs Member from making his or her rightful contribution. May I request all the hon. Members one thing? You are all senior Members. Please take care of that. We are mindful of Rule 238. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, I am on a point of order. ... (Interruptions)...

SHRI RAGHAV CHADHA: Sir, I am on a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The discussion hasn't yet started! ...(Interruptions)....The discussion hasn't yet started. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, I am on a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No, no. ...(Interruptions)...I have not even started the discussion. ...(Interruptions)....The discussion has not even started. ...(Interruptions).... Let us allow the speaker. ...(Interruptions).... Hon. Member was speaking on the Bill. ...(Interruptions)....

SHRI DEREK O'BRIEN: Sir, I have a right to raise point of order...(Interruptions)... I am quoting the rule ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am telling you. ... (Interruptions)... I have told you just now. ... (Interruptions)... Rule 238 is something that I have just discussed. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, this is not fair. ... (Interruptions)... I am also giving you the rule ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have already raised the point of order. ...(Interruptions)... But, it was discussed. ...(Interruptions)... Let me start the debate. ...(Interruptions)... So, let us start with the debate. ...(Interruptions)...

SHRI DEREK O'BRIEN: You are in the Chair. ... (Interruptions)... The House was disrupted. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): So, let us start with the discussion. ... (Interruptions)... We are just starting the discussion. ... (Interruptions)...

SHRI DEREK O'BRIEN: I agree with you. But, ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We have to start the discussion. ... (Interruptions)... We have to start the discussion. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, you hear my point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): What is the point of order when we have not even started the discussion? ... (Interruptions)... Mr. Ajay Pratap Singh to start. ... (Interruptions)...

SHRI DEREK O'BRIEN: No. Sir, ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, no. ...(Interruptions)...No, no. We have not even started. ...(Interruptions)...

SHRI RAGHAV CHADHA: Sir, I am also on a point of order. ... (Interruptions)...

SHRI PRAMOD TIWARI : Sir, point of order should be heard first. ... (Interruptions)...

श्री अजय प्रताप सिंह : माननीय उपसभाध्यक्ष महोदय, मैं निवेदन कर रहा था कि हिन्दुस्तान में जो लोग आतंकवादी घटनाओं में मारे गए हैं अथवा विश्व में विभिन्न आतंकवादी घटनाओं के कारण काल के गाल में समाए हैं, उनका अपराध क्या था? ...(व्यवधान)... उनका अपराध कुछ नहीं था।...(व्यवधान)... उनका अपराध केवल इतना था कि वे अपने विश्वास और धर्म के अनुसार अपना जीवनयापन किया करते थे।...(व्यवधान)... लेकिन इस दुनिया में एक वर्ग ऐसा भी है, जो यह मानता है कि उनका ही विश्वास सर्वोपरि है।...(व्यवधान)... \*

SHRI DEREK O'BRIEN: Sir, point of order can be raised any time. ... (Interruptions)... Rule 238 is the right of a Member. ... (Interruptions)...

## श्री अजय प्रताप सिंह : \* ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, you allow my point of order. ... (Interruptions)....Sir, look at Rule 235 (vii). ... (Interruptions)...

श्री अजय प्रताप सिंह : वे प्रारंभ में जो सबसे पहला वाक्य कहते हैं, वह है - 'ला इलाहा इल्लल्लाह मुहम्मदुर्रसूलुल्लाह'। ...(व्यवधान)... जिसका शाब्दिक अर्थ है - इस दुनिया में केवल एक ही है और वह अल्लाह है, अल्लाह के अलावा कोई दूसरा नहीं है और उसका मुहम्मद पैगम्बर है।...(व्यवधान)...\* ...(व्यवधान)... जो विभिन्न घटनाओं में मारे गए हैं, उन लोगों का यही अपराध

<sup>\*</sup> Expunged as ordered by the Chair.

है। ...(व्यवधान)... जो विभिन्न घटनाओं में मारे गए हैं, उन लोगों का यही अपराध है। ...(व्यवधान)... मध्य एशिया में जो कुर्द लोग हैं, उनकी हत्याएं केवल इसी अपराध के लिए हुई हैं, क्योंकि उनकी जीवन पद्धति अलग है, उनका विश्वास अलग है। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, I have a point of order. ... (Interruptions)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप अपनी जगह पर जाएं। ...(व्यवधान)... । am listening. ...(Interruptions)... । am listening. ...(Interruptions)... । am listening. ...(Interruptions)... ] ust one second, there is a point of order. ...(Interruptions)... Derekji, what is your point of order? ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, I am agreeing with you and you think that I am fighting with you. *...(Interruptions)...* I am referring to what you said. I am agreeing with you; I don't want to fight with you. *...(Interruptions)...* I am referring to Rule 235, sub-rule (vii). *...(Interruptions)...* 

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please make your point, Derekji. ...(Interruptions).... Silence, please. ...(Interruptions).... No comments, please. ...(Interruptions)...

SHRI DEREK O'BRIEN: Yes, Sir, I am making my point. I am on your side, but you think I am not. Rule 235(vii) says, I quote, "A Member shall keep to his usual seat while addressing the Council". On this Rule, I would request you to please check today's video footage from 2.02 p.m. to 2.06 p.m. that is, for four minutes and ten seconds, one Member spoke today from outside his seat without your permission. His seat is in the second row. The Leader of the House went to the fourth row and he spoke. *...(Interruptions)...* How did you allow this? *...(Interruptions)...* How will you allow this? *...(Interruptions)...* 

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have noted your point. ... (Interruptions)...

SHRI DEREK O'BRIEN: How will you allow this, Sir. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Silence, please. ...(Interruptions)... Silence, please. ...(Interruptions)... No, I can't keep on taking points of order. ...(Interruptions)... कई प्वाइंट ऑफ ऑर्डर आ चुके हैं। ...(व्यवधान)... SHRI RAGHAV CHADHA: Sir, I will read out Rule No. 110 -- Scope of Debate. It says, "The discussion on a motion that the Bill be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill." But, for the last five minutes, the hon. Member, not now, but previously, when the House was adjourned, was speaking neither on the merits of the Bill nor on the provisions of the Bill. He was speaking only and only on...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will look into it. ... (Interruptions)... I have heard you. ... (Interruptions)... I have heard you. ... (Interruptions)... I have heard you. ... (Interruptions)... Please sit down. ... (Interruptions)... No cross questions, please. ... (Interruptions)...

श्री अजय प्रताप सिंह : महोदय, मैं माननीय सदस्य को यह बता देना चाहता हूँ कि अभी तक मैंने जो विषय प्रस्तुत किया है, वह बिल के संदर्भ में ही किया है। ...(व्यवधान)... इस बिल की आवश्यकता क्यों है, यह बिल इतना महत्वपूर्ण क्यों है, मैंने विभिन्न घटनाओं के द्वारा इस बात को स्पष्ट किया है। ...(व्यवधान)... माननीय सदस्य को ध्यान रखना चाहिए कि यह वह देश है, जिसने पाँच-पाँच युद्धों को झेला है। ...(व्यवधान)... हमारे पडोस में दो देश ऐसे हैं, जिनके पास परमाणू बम है। ...(व्यवधान)... दुनिया के अनेक आतंकवादी संगठन, दुनिया के अनेक देश यह परमाणु तकनीक प्राप्त करने का प्रयास कर रहे हैं। ...(व्यवधान)... जैविक हथियार प्राप्त करने का प्रयास कर रहे हैं। ...(व्यवधान)... रासायनिक हथियार प्राप्त करने का प्रयास कर रहे हैं। ...(व्यवधान)... और इसीलिए यह बिल जरूरी है। ...(व्यवधान)... इस बिल की आवश्यकता पर बल देने के लिए इसकी पृष्ठभूमि के संदर्भ में मैंने इन सारी घटनाओं का उल्लेख किया है।...(व्यवधान)... माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सदन को यह भी स्मरण कराना चाहता हूँ कि इसी देश में एक ऐसी विचारधारा भी है, जिसको नक्सलवाद कहते हैं। ...(व्यवधान)... नक्सलवादियों का न तो भारत के संविधान में विश्वास है, न भारत के विधान में विश्वास है, न भारत की परम्परा में विश्वास है, न भारत की संस्कृति में विश्वास है। ...(व्यवधान)... अगर उनका बस चले, अगर उनके पास ऐसे घातक हथियार आ जाएँ, तो एक दिन के अंदर ही वे इस भारत की सारी व्यवस्थाओं को तहस-नहस करना चाहते हैं। ...(व्यवधान)... इसलिए यह बिल बहुत ही आवश्यक है और यह बहुत महत्वपूर्ण है। ...(व्यवधान)... भारत एक जिम्मेदार देश है। ...(व्यवधान)... दुनिया के पटल पर भारत की गिनती एक मजबूत और जिम्मेदार देश के रूप में होती है। ...(व्यवधान)... दुनिया भारत की ओर इस भावना से देखती है कि भारत किसी विषय के संदर्भ में अपने क्या विचार रखता है, भारत क्या पहल करता है। ...(व्यवधान)...भारत ने समय-समय पर अपनी जिम्मेदारी का परिचय भी दिया है। ...(व्यवधान)... इस विषय पर भारत 2002 से ही संयुक्त राष्ट्र संघ में पहल करता रहा है और भारत की पहल पर ही 2004 में संयुक्त राष्ट्र संघ में एक संकल्प पारित हुआ, जिसका क्रमांक 1540 था। ...(व्यवधान)... उस संकल्प में यही कहा गया था कि संयुक्त राष्ट्र संघ के जो सदस्य देश हैं, वे जैविक हथियार, परमाणु हथियार, रासायनिक हथियार के प्रसार को रोकने के लिए अपने-अपने देशों के अंदर कानून बनाएँ।

...(व्यवधान)... उसका पालन करते हुए वर्ष 2005 में भारत ने इस तरीके का कानून बनाया था, लेकिन उस कानून में कुछ खामियाँ रह गई थीं, उस कानून में कुछ कमियाँ रह गई थीं। ...(व्यवधान)... उन कमियों को सुधारने के लिए ही यह संशोधन बिल लाया गया है। ...(व्यवधान)... उस कानून में क्या खामियाँ रह गई थीं? ...(व्यवधान)... वर्ष 2005 में जो कानून आया था, उस कानून में परमाणु हथियार के निर्माण पर, परमाणु हथियार की आपूर्ति पर, परमाणु हथियार के परिवहन पर ...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : कृपया कन्क्लूड करें। ...(व्यवधान)...

श्री अजय प्रताप सिंह : जैविक हथियारों एवं रासायनिक हथियारों के परिवहन पर प्रतिबंध का तो प्रावधान था, लेकिन इसके जो वित्तीय पहलू हैं, उनको नज़रअंदाज कर दिया गया था। ...(व्यवधान)... परमाणु हथियार, जैविक हथियार और रासायनिक हथियार आसमान से नहीं गिरते हैं, बल्कि उनको बनाने के लिए वित्तीय आवश्यकता होती है, धन की आवश्यकता होती है। ...(व्यवधान)... उनके लिए कहीं न कहीं से धन की आपूर्ति होती है। ...(व्यवधान)... जब तक आप उस धन के स्रोत को नहीं बन्द करेंगे, जब तक आप धन के स्रोत को नहीं समाप्त करेंगे, तब तक आप इनके निर्माण को, इनके प्रसार को, इनके परिवहन को नहीं रोक सकते। ...(व्यवधान)... इसीलिए, यह जो संशोधन विधेयक लाया गया है, वह इसी संदर्भ में लाया गया है कि जो कमी 2005 के कानून में रह गई थी, उस कमी की पूर्ति की जाए।...(व्यवधान)...

मैं माननीय विदेश मंत्री जी को बहुत धन्यवाद देता हूँ, साधुवाद देता हूँ कि इन्होंने बहुत सामयिक तौर पर इस विषय को यहाँ पर इस बिल के माध्यम से रखा है। ...(व्यवधान)... सारे वित्तीय प्रावधान, जो इस तरीके के परमाणु हथियारों के निर्माण में, परिवहन में अथवा तकनीक के ट्रांसफर में भी वित्तीय स्रोतों के माध्यम से जो धन उपलब्ध होता है, उसके लिए इस कानून में सज़ा का प्रावधान किया गया है, संपत्ति को फ्रीज़ करने का प्रावधान किया गया है। ...(व्यवधान)... मैं समझता हूँ कि इसके माध्यम से काफी हद तक इसकी रोकथाम में हमें मदद मिलेगी। ....(व्यवधान)... जैविक हथियारों की संधि जो 1972 में हुई है, रासायनिक हथियारों की जो अंतरराष्ट्रीय संधि 1993 में हुई है, इन सारी संधियों में भारत शामिल है। ...(व्यवधान)... 1968 की परमाणु अप्रसार संधि में भारत शामिल नहीं है। ...(व्यवधान)... भारत उसमें शामिल होना चाहता है, लेकिन दुनिया के अन्य देश एक विशेष योजना के तहत, एक विशेष षड्यंत्र के तहत भारत को उसमें शामिल नहीं होने देना चाहते।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Hon. Member, please conclude. ... (Interruptions)...

श्री अजय प्रताप सिंह : उपसभाध्यक्ष महोदय, यह कानून बहुत आवश्यक है, बहुत सामयिक है और बहुत महत्वपूर्ण है। ...(व्यवधान)... मैं इस बिल का समर्थन करता हूँ और उम्मीद करता हूँ कि भगवान हमारे विपक्षी साथियों को भी सद्भुद्धि दे, वे भी आगे आएँ और इस बिल का समर्थन करें। ...(व्यवधान)... यह आज की आवश्यकता है, देश के लिए आवश्यक है, दुनिया के लिए आवश्यक है। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Shrimati Priyanka Chaturvedi; not present. ... (Interruptions)... Then, Brijlal ji. ... (Interruptions)...

श्री बुजलाल (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे 'The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022' पर बोलने का अवसर दिया। ...(व्यवधान)... महोदय, हमारी पार्टी के माननीय महेश जेठमलानी जी और हमारे मित्रों ने इसके कानूनी पहलुओं पर विस्तारपूर्वक चर्चा की है। ...(व्यवधान)... मैं कानूनी पहलुओं पर नहीं जाना चाहता। मैं केवल तथ्यों पर जाना चाहूंगा और इस सदन को बताना चाहूंगा कि हमारे देश में वेपन्स ऑफ मास डिस्ट्रक्शन का प्रयोग बहुत पहले से हुआ है। ...(व्यवधान)... यहां माननीय लक्ष्मीकांत बाजपेयी जी बेठे हैं, कान्ता कर्दम जी बेठी हैं, मैं मेरठ का एसएसपी था और उस समय आरडीएक्स का इस्तेमाल हुआ था। ...(व्यवधान)... १३ जनवरी, १९९३ को एक बस जा रही थी, जिसमें आरडीएक्स रखा गया था, मेरठ में 'दौराला' एक जगह है, ...(व्यवधान)... वहां जब धुआं उठने लगा तो यात्री उतर गए, फिर एक ब्लास्ट हुआ, जिसमें वह बस ब्लास्ट हो गई। अगर उसमें यात्री होते तो सब मारे जाते। ...(व्यवधान)... मैं अपने विपक्ष के मित्रों को बताना चाहूंगा कि हमें यह नहीं भूलना चाहिए कि 13 मार्च, 1993 को क्या हुआ था! ...(व्यवधान)... मुम्बई में 12 जगहों पर बम ब्लास्ट हुआ था। वहां कार बम इस्तेमाल हुए थे। ...(व्यवधान)... 13 कारों में आरडीएक्स भर कर और स्कूटरों में भर कर बॉम्बे स्टॉक एक्सचेंज, ऑल इंडिया रेडियो, एयरपोर्ट, होटल्स, झावेरी मार्केट, पासपोर्ट ऑफिस, इन सब में ब्लास्ट किए गए थे और 257 लोगों की हत्याएं हुई थीं। ...(व्यवधान)... एक हज़ार से अधिक लोग घायल हुए थे। मैं उस समय के मुख्य मंत्री का नाम नहीं लेना चाहता, आज वे एनसीपी में हैं। ...(व्यवधान)... जब यह ब्लास्ट हुआ, तब उन्होंने टी.वी. पर कहा कि इस ब्लास्ट में हिन्दू-मुस्लिम दोनों लोकैलिटी में ब्लास्ट हुए हैं और दोनों लोगों को नुकसान हुआ है। ...(व्यवधान)... वहां भी तुष्टीकरण ...(व्यवधान)... ज़रूरत नहीं है ...(व्यवधान)... उन्होंने यहां तक कहा, इस इश्यू को डायवर्ट करना चाहा कि यह घटना श्रीलंका की एलटीटीई ने की है। ...(व्यवधान)... इस तरह से मास डिस्ट्रक्शन होता है, जहां 257 लोग मारे जाते हैं। महोदय, उस घटना को दूसरा रूप देने का प्रयास किया गया। ...(व्यवधान)... उसका इन्वेस्टिगेशन हुआ, उसमें 10 लोगों को फांसी हुई और अन्य तमाम लोगों को आजीवन कारावास की सज़ा हुई। ...(व्यवधान)... महोदय, याकूब मेमन उसी केस का था, जिसको फांसी की सज़ा होनी थी, यहां एग्जिक्यूशन होना था, हमारे तमाम विपक्षी मित्रों ने उस याकूब मेमन को बचाने के लिए रात में सुप्रीम कोर्ट का दरवाज़ा खटखटाया था। ...(व्यवधान)... महोदय, जिन्होंने मुम्बई में 257 लोगों की हत्या की थी, उनको बचाने का प्रयास किया गया। ...(व्यवधान)...

महोदय, हम आतंकवाद से पीड़ित रहे हैं। हम पंजाब के आतंकवाद को अच्छी तरह से जानते हैं। ...(व्यवधान)... महोदय, 1980 के दशक से एक पड़ोसी मुल्क ने खालिस्तान आंदोलन के आतंकवादियों को प्रशिक्षण दिया। ...(व्यवधान)... वेपन्स ऑफ मास डिस्ट्रक्शन उपलब्ध कराए, आरडीएक्स का प्रयोग हुआ। ...(व्यवधान)... महोदय, उसने खालिस्तान लिब्रेशन फोर्स, बब्बर खालसा, खालिस्तान कमांडो फोर्स, भिंडरावाला टाइगर फोर्स आदि संगठन को ट्रेनिंग दी, मास डिस्ट्रक्शन वेपन्स इस्तेमाल हुए और इस देश में हज़ारों लोग मारे गए। ...(व्यवधान)...

महोदय, अभी रिसेन्ट की एक घटना है। ...(व्यवधान)... वहां 'आप' की सरकार आयी है। वहां क्या हालत है! ...(व्यवधान)... वहां हत्याएं होती हैं और टी.वी. पर विदेशों से उसकी रिस्पॉन्सिबिलिटी ली जाती है। ...(व्यवधान)... महोदय, 9 मई, 2022 को मोहाली में एक घटना हुई है। इंटेलिजेंस हेडक्वार्टर मोहाली में आरपीजी, रॉकेट प्रोपेल्ड ग्रेनेड फायर किया गया। ...(व्यवधान)... महोदय, इस देश में पहली बार रॉकेट प्रोपेल्ड ग्रेनेड का इस्तेमाल हुआ। ...(व्यवधान)... अखबारों में ज्यादा इसलिए नहीं आया, क्योंकि वह इंटेलिजेंस हेडक्वार्टर, मोहाली में फटा नहीं। ...(व्यवधान)... महोदय, इस देश में आतंकवादी घटनाओं में मास डिस्ट्रक्शन के हथियारों का प्रयोग किया गया है! ...(व्यवधान)... मैं कुछ घटनाओं का ज़िक्र करना चाहता हूं। ...(व्यवधान)... सर, मैं कुछ घटनाओं का जिक्र करना चाहूंगा।...(व्यवधान)... 23 फरवरी, 2005 को दशाश्वमेध घाट पर ब्लास्ट हुआ था, जिसमें सात लोग मारे गए थे और नौ लोग घायल हुए थे।...(व्यवधान)... अभी इसमें वलीउल्लाह नाम के एक आतंकवादी को फांसी की सज़ा हुई है। ...(व्यवधान)... 28 जुलाई, 2005 को श्रमजीवी ट्रेन में ब्लास्ट हुआ था, जिसमें 13 लोग मारे गए और 50 घायल हुए। 29.10.2005 को दिल्ली में धनतेरस के दो दिन पहले सरोजिनी नगर और पहाड गंज मार्किट में ब्लास्ट कराए गए, जिनमें 62 लोग मारे गए और 210 के करीब घायल हए।...(व्यवधान)... सर, 7.7.2006 को संकटमोचन, वाराणसी में ब्लास्ट हुआ।...(व्यवधान)... मंगलवार का दिन था और लोग हनुमान जी की पूजा करने गए थे ...(व्यवधान)... जिसमें 28 लोग मारे गए और 101 घायल हुए थे। आखिरकार उनका दोष क्या था? वे पूजा कर रहे थे और पूजा करते समय ब्लास्ट में मारे गए।...(व्यवधान)... उपसभाध्यक्ष महोदय, हमारे मुंबई के तमाम मित्र हैं, वे जरा ध्यान से सून लें। 11 जुलाई, 2006 को वहां की ट्रेनों में सीरियल ब्लास्ट कराए गए थे, जिनमें 209 लोग मारे गए थे, 714 घायल हुए थे।...(व्यवधान)... इंडियन मुजाहिदीन...(व्यवधान)... 22 मार्च, 2007 गोलघर, गोरखपूर ब्लास्ट कराया गया। उस केस सहित चौदह केसेज़ को समाजवादी पार्टी सरकार ने वापस लिया था।...(व्यवधान)...

## उपसभाध्यक्ष (डा. सस्मित पात्रा) : बृजलाल जी, अब समाप्त कीजिए।

श्री बृजलाल : उपसभाध्यक्ष महोदय, मुझे थोड़ा समय और दे दीजिए।...(व्यवधान)... 25 अगस्त, 2007 को लुम्बिनी पार्क, गोकुल चाट भंडार, हैदराबाद में ब्लास्ट हुआ और उसमें 42 लोग मारे गए, 54 घायल हुए। 23.11.2007 को यू.पी. के कचहरी ब्लास्ट में 15 लोग मारे गए, 40 घायल हुए।...(व्यवधान)... मुंबई घाटकोपर पर 28 जुलाई, 2003 को ब्लास्ट हुआ, जिसमें 4 लोग मारे गए और 32 घायल हुए।...(व्यवधान)... 25 अगस्त, 2003 को झावेरी मार्किट और गेटवे ऑफ इंडिया पर ब्लास्ट हुआ, जिसमें 54 लोग मारे गए और 300 घायल हुए। ...(व्यवधान)...

SHRI JOHN BRITTAS: Sir, I am on a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ... (Interruptions)... One second, Brijlalji. ... (Interruptions)... One second, Brijlalji. ... (Interruptions)...

SHRI JOHN BRITTAS: Sir, my point of order.....(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No. I am taking his point of order. ... (Interruptions)... He has asked first. ... (Interruptions)... Please, one second; Shri Binoy Viswam, you had asked for a point of order. ... (Interruptions)... He had asked for a point of order. ... (Interruptions)...

SHRI JOHN BRITTAS: Sir, allow me to raise one point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): He had asked first for a point of order. Binoy Viswamji, you wanted to raise a point of order. ...(Interruptions)... Everybody else may please sit down. Shri Binoy Viswam, please. ...(Interruptions)...

SHRI BINOY VISWAM (Kerala): Sir, I am not well. My blood pressure is very high and so, I cannot shout. Please give me some space to ... ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I got your note. Therefore, I immediately asked you to speak.

SHRI BINOY VISWAM: Sir, my point of order is about Rule 238. It is about 'Rules to be observed while speaking'. I respect hon. Member from the Ruling Bench, Shri Ajay Pratap Singhji. While speaking on the subject, he violated all the prescriptions and norms to be followed by speakers. He mentioned here *la ilaha illallah*. It is the beginning of the prayer of crores of Muslim Indian citizens. When he made the translation, the first part was right, where he said that there is only one God. Then he further said that \* Sir, this is very, very .....(*Interruptions*)... Sir, this should not be allowed. ...(*Interruptions*)... Sir, I am requesting you. This is a very serious thing. It is going to affect the country and the country's unity. Sir, I respect you and request you to kindly expunge it. ...(*Interruptions*)...

<sup>\*</sup> Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have heard you. I am giving my ruling. We will examine it and if there is something which should not be there and which is unparliamentary, it will be expunged. ... (Interruptions)...

SHRI BINOY VISWAM: Sir, allow me to say just one more thing. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have given you my ruling. ... (Interruptions)...

SHRI BINOY VISWAM: Sir, allow me to utter just one more sentence. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please sit down. ... (Interruptions)... Brijlalji.....(Interruptions)...

SHRI JOHN BRITTAS : Sir, I too have a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No, I cannot keep on taking points of order. Shri Brijlal.....(Interruptions)...

श्री बृजलाल : महोदय, 31.10.2008 को गुवाहाटी ब्लास्ट हुआ, जिसमें 77 लोग मारे गए। ...(व्यवधान)... 26 जुलाई, 2008 को अहमदाबाद ब्लास्ट हुआ, जिसमें 56 लोग मारे गए। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I cannot keep on taking the points of order. ... (Interruptions)...

श्री बृजलाल : महोदय इस ब्लास्ट में हमारे प्रधान मंत्री जी, जो उस समय वहां मुख्य मंत्री थे ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am taking the point of order, but I can't keep on taking points of order one after another. You also know this. ... (Interruptions)...

श्री बृजलाल : उनकी हत्या का प्रयास किया गया था।...(व्यवधान)... महोदय, बाटला हाउस की घटना सबको मालूम है ...(व्यवधान)... THE VICE-CHAIRMAN (DR. SASMIT PATRA): Derekji, you know very well that we cannot keep on asking for points of order. ... (Interruptions)... Otherwise, there will be ten Members asking me for points of order, and I will keep on allowing points of order. ... (Interruptions)...

श्री बृजलाल : एक पार्टी के नेता ...(व्यवधान)... जब मरे हुए आतंकवादियों की तस्वीर देखी ...(व्यवधान)... आंसू टपकने लगे थे। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): It cannot become a practice. ...(Interruptions)... Everybody sit down, please. ...(Interruptions)... I am allowing only one point of order; not more than that ...(Interruptions)... No other points of order will go on record. ...(Interruptions)... Everyone, please take your seats. ...(Interruptions)...

SHRI JOHN BRITTAS: Sir, my point of order is under Rule 236. When a Member rises to speak, his name shall be called by the Chairman. If more Members, than one, rise at the same time, the Member whose name is so called shall be entitled to speak. Sir, the time allotted to the BJP has exhausted. They are giving name after name to prolong the discussion. That is not allowed. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Brittasji, you have made your point. ...(Interruptions)... I have heard you. ...(Interruptions)...

SHRI JOHN BRITTAS: Sir, you see the screen. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have heard you. ... (Interruptions)...

SHRI JOHN BRITTAS: They are giving name after name. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Derek*ji*, I am responding to every point of order. ...(Interruptions)... I hope that I have also been heard when I am making my point. ...(Interruptions).... You are already asking your Members to come to Well. ...(Interruptions).... I am watching it from here. ...(Interruptions).... Brittas*ji*, please sit down. ...(Interruptions).... As a Chair, I am telling you one thing that you are not privy to how many Members are going to speak, are you? ...(Interruptions).... You have made your point and, as a Chair, I am making my point. ...(Interruptions).... I am aware of the time. Many a time, there are two Members from your Party and it is well beyond the time, and I allow time. So, let us

not get into those minutes and seconds here. I am not going into that. ...(Interruptions)... Please speak Brijlalji....(Interruptions)...

श्री बृजलाल : उपसभाध्यक्ष महोदय, 7 दिसम्बर, 2010 को शीतला घाट में ब्लास्ट हुआ। शीतला घाट, बनारस में आरती हो रही थी, वहां हाइड्रोजन पेरॉक्साइड से ब्लास्ट कराए गए थे। मैं उस समय एडीजी, लॉ एंड ऑर्डर था। एक साल की एक बच्ची मां की गोद में बैठी थी, वह मारी गई थी। ...(व्यवधान)... दिल्ली हाई कोर्ट में ब्लास्ट हुआ। न्याय के मंदिर में 7 सितम्बर, 2011 को ब्लास्ट हुआ और 15 लोग मारे गए थे, 79 घायल हुए थे और उनमें तमाम अधिवक्ता थे। ...(व्यवधान)... 13 जुलाई, 2012 को झावेरी बाजार, ओपेरा हाउस, दादर में ब्लास्ट हुए। वहां 26 लोग मारे गए और 150 लोग घायल हुए। ...(व्यवधान)...बोधगया ब्लास्ट में 5 लोग मारे गए और 5 घायल हुए। जर्मन बेकरी ब्लास्ट में 18 लोग मारे गए और 60 घायल हुए।

महोदय, 27.10.2013 को पटना में मोदी जी की हुंकार रैली थी। मोदी जी भाषण दे रहे थे। वहां ब्लास्ट कराए गए, जिससे यह न हो पाए। ...(व्यवधान)... उसमें 6 लोग मारे गए और 85 घायल हुए। मुम्बई में लश्कर-ए-तैयबा का हमला 26.11.2008 को हुआ था, यह सबको मालूम है। वहां 175 लोग मारे गए थे, जिसमें 9 पाकिस्तानी आतंकवादी थे। वहां 300 लोग घायल हुए थे। ...(व्यवधान)... महोदय, इस घटना को एक पार्टी ने <sup>\*</sup> का रूप देने का प्रयास किया था। ...(व्यवधान)... इनके नेताओं ने उसको कहा कि <sup>\*</sup> ...(व्यवधान)... इनके एक मंत्री आजकल जेल में हैं। मैं एक शादी में मुम्बई गया था और वे अपने बीच में कहने लगे कि <sup>\*</sup> ...(व्यवधान)... मुझसे नहीं रहा गया, वे नहीं जानते थे कि मैं कौन हूं। मैंने कहा कि महोदय, मैं यूपी एटीएस का चीफ हूं, एसटीएफ का चीफ हूं और मुझे अच्छी तरह से मालूम है कि आप क्या कह कर रहे हैं। ...(व्यवधान)... वही केंद्रीय मंत्री और वही स्टेट मिनिस्टर आज जेल में हैं। ...(व्यवधान)... महोदय, इन तमाम घटनाओं में 1,184 लोग मारे गए और ये सभी घटनाएं यूपीए गवर्नमेंट में हुई थीं...(व्यवधान)...

## उपसभाध्यक्ष (डा. सस्मित पात्रा): ऑनरेबल मेम्बर, कृपया कन्क्लूड करें। प्लीज़ कन्क्लूड।

श्री बृजलाल : महोदय, मैं फंडिंग पर बोलना चाहूंगा। ...(व्यवधान)...यह बड़ा ही आवश्यक है। आप मुझे दो मिनट का समय और दे दीजिए। ...(व्यवधान)... महोदय, फंडिंग आज से शुरू नहीं हुई है। ...(व्यवधान)... महोदय, आसिफ रज़ा कमांडो फोर्स बना। ...(व्यवधान)... उसको गुजरात लाया गया। वहां पर उसने पुलिस पर हमला किया और मारा गया। ...(व्यवधान)... उसका भाई आमिर रज़ा खान, जो आज पाकिस्तान में बैठा है, उसने आसिफ रज़ा कमांडो फोर्स बनाई। ...(व्यवधान)... और वहां 25 जुलाई, 2001 को खादिम शूज़ के मालिक पार्थ राय बर्मन का अपहरण किया गया। ...(व्यवधान)...महोदय, इसमें 3 करोड़, 75 लाख रुपये वसूले गये थे, उसमें से एक लाख डॉलर अल-क़ायदा के मोहम्मद अत्ता को भेजा गया था, जो कि इजिप्ट का रहने वाला था ...(व्यवधान)... जिसने अमेरिका के बिज़नेस सेंटर पर हमला किया था। ...(व्यवधान)...

<sup>\*</sup> Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude. ... (Interruptions)...

श्री बृजलाल : महोदय, यहां के हिन्दुओं का अपहरण करके और उनसे फिरौती का पैसा लेकर आतंकवाद की फंडिंग की गई। ...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप कन्क्लूड कीजिए।...(व्यवधान)... आप कन्क्लूड कीजिए। ...(व्यवधान)...

श्री बृजलाल : महोदय, इसी तरह से मैं कहना चाहूंगा कि ...(व्यवधान)... महोदय, मुझे दो मिनट का और समय दे दीजिए। ...(व्यवधान)... इसके बाद 12 नवम्बर, 2000 को गुजरात के राजकोट से भास्कर पारिख और परेश शाह को उठाया गया, उनसे 20 करोड़ रुपये मांगे गये। ...(व्यवधान)... उनसे करोड़ों रुपये की फिरौती ली गई और उससे भी आतंकवाद के लिए फंडिंग हुई। ...(व्यवधान)... महोदय, यह विषय बहुत संगीन है। मास डिस्ट्रक्शन के वेपन्स का इस्तेमाल हुआ है। ...(व्यवधान)... महोदय, यह विषय बहुत संगीन है। मास डिस्ट्रक्शन के वेपन्स का इस्तेमाल हुआ है। ...(व्यवधान)... आतंकवादी संगठन इंडियन मुजाहिदीन के द्वारा यह कार्य हुआ है।...(व्यवधान)... हमें इस बात का दुख है कि आतंकवाद पर राजनीति की गई। उत्तर प्रदेश में मुकदमे वापस किए गये।...(व्यवधान)... मुम्बई में आतंकवाद की घटनाएं हुईं। ...(व्यवधान)... मैं अपने विदेश मंत्री जी का शुक्रगुजार हूं कि उनके द्वारा ऐसा बिल लाया गया है, जिसके द्वारा इस सब पर नकेल कसी जा सकती है। ...(व्यवधान)... महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। ...(व्यवधान)... मैं अपने विदेश मंत्री जी को भी बहुत-बहुत धन्यवाद देता हूं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, one second. ...(Interruptions)... I have an announcement to make. The announcement is that the hon. Minister's reply will be tomorrow and further consideration and passing of the Bill will also be taken up tomorrow. Right now, we will go for the permitted Special Mentions. ...(Interruptions)... Shri Subhas Chandra Bose Pilli - absent. Dr. Prashanta Nanda - absent. Shri Maharaja Sanajaoba Leishemba.

#### SPECIAL MENTIONS

# Need to launch a Central Sponsored Pony Project in Manipur on the lines of Project Tiger

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, it is a well-known historical fact that Manipur is the birth place of the internationally-famed modern Polo Game which was known to many of the British officers as "Manipuri hockey on